

(48)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/516/ (IB)/2017
NAME OF THE PETITIONER(S) : HYUNDAI CORPORATION
NAME OF THE RESPONDENT(S) : NAGARJUNA OIL CORPORATION LTD
UNDER SECTION : 433 (E) (F)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	SIVA SANKAR.S	Counsel for petitioner	
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ORDER

Counsel for Petitioner present. Counsel for Respondents also present. It has been submitted by the Counsel for Respondents that deposit amount has not been paid by M/s. Netoil Consortium. Counsel representing Financial Creditors through the Lead Banker IDBI submitted that he has instructions that no funds have been received from M/s. Netoil Consortium and hence the bid cannot be opened. Counsel appearing on behalf of Financial Creditors is directed to file an affidavit to this effect by the next date of hearing. Counsel for Petitioner is also directed to propose the name of IRP after obtaining his consent. Matter is posted for final arguments. Put up on 25.07.2017 at 10.30 A.M.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)